

provides financial assistance to State Governments/Union Territory Administrations under its Scheme, 'A Programme for juvenile Justice' for establishment and maintenance of children homes. The Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, lay down a minimum level of standard to be maintained in these children homes. The Ministry of Social Justice & Empowerment has been stressing upon the States/UTs, the need to bring about improvement in the conditions of various homes set up under the Act.

Rehabilitation of tribals

†1369. SHRI MOTILAL VORA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government propose to frame any policy for rehabilitation of crores of tribals in the country;

(b) if so, by when;

(c) whether Government are aware that problems like unemployment, starvation and drinking water have acquired an alarming proportion in the tribal areas; and

(d) if so, whether Government would keep in mind mitigation of these problems while formulating a rehabilitation scheme for them?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) to (d) The Ministry of Rural Development has been formulating a National Policy for Rehabilitation and Resettlement of project affected persons including the displaced tribals. The problems of unemployment, starvation and of drinking water are being handled by the concerned States in consultation with the respective Ministries/Department in Union Government dealing with the sectoral programmes. However, this Ministry provides assistance to the States under SCA to TSP, Article 275(1) and has a scheme of Village Grain Banks to address these issues also.

Grant-in-aid for tribal welfare in Maharashtra

1370. SHRI DATTA MEGHE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the grant-in-aid allocated for the welfare of tribals in tribal and

†Original notice of the question was received in Hindi.